

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH**

Date of Decision : 16. 1. 2002

RA/76/2001 With MP/962/2001

in

OA/85/2001

Union of India & Ors Petitioner (s)

Mr. R.K. Shetty : Advocate for the applicant(s)

Versus

Mr. Vasant Baburao Bankar & Ors. : Respondents

: Advocate for the Respondents(s)

CORAM :

THE HON'BLE MR. ASHOK AGARWAL : CHAIRMAN

THE HON'BLE MR. G.C. SRIVASTAVA : MEMBER (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their lordships wish to see the fair copy of the judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

1. Union of India (Through):
The Secretary,
Ministry of Defence
South Block,
New Delhi.
2. The Chief of Air Staff,
Air Headquarters,
Vayu Bhavan
New Delhi.
3. Air Officer Commanding in-Chief,
Headquarters Maintenance Command,
IAF Nagpur.
4. Air Officer Commanding
No.25 Equipment Depot,
Air Force Station,
Devlali-422 501.

: Applicants
(Ori.Respondents)

Advocate: Mr.R.K.Shetty

Versus

1. Vasant Bahurao Bankar,
Nasik Road Chhedi Shiv,
Bankar Mala,
Nasik (Dist.)
Maharashtra State.
2. Sampat Keru Kasar,
House No.39, Shegwa Darna,
P.O. Nanegaon,
Nasik Road.

: 3 :

3. Popat Trimbak Jadhav,
Post: Pimpalgaon, Ambad,
Dist. Nasik : Respondents
(Ori.Applicants)

Decision by Circulation

ORDER
RP/76/2001
With MP/962/2001
In
OA/85/2001

Date: -1-2002

For: Hon'ble Mr.G.C.Srivastava : Member (A)

This RP has been preferred by the original respondents of OA/85/2001 against the order passed by the Tribunal on 16th August, 2001. The only ground for review is that as per the directions of the Tribunal the respondents were to dispose of the representation made by the applicants on 30.8.2000 but as there is no such representation made by them the direction of the Tribunal cannot be complied with.

2. The order was passed on 16th August, 2001 but the RP has been filed on 5.11.2001 involving a delay of over 2 months. The original respondents have filed an MP for condonation of delay. However, we are unable to find any

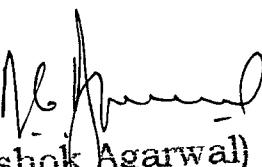
: 4 :

justification for the delay in filing the R. P. and therefore, the same is rejected.

3. However, irrespective of the above, it shall be open to the original applicants of OA/85/2001 to make a representation to the original respondents in this regard and the respondents shall be at liberty to consider the same and pass an appropriate order thereon.

G.C.Srivastava
(G.C.Srivastava)

Member (A)


(Ashok Agarwal)
Chairman

ab 16/11/02
order/Judgement despatched
to Appellant/Respondent(s)
on 20/11/02

W.S.
30/11/02